

(14)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

Original Application No. ....

Date of Order : 2nd August, 1996.

Between :-

- |                          |                         |
|--------------------------|-------------------------|
| 1. K. Ramu               | 27. D. Sanyasi Rao      |
| 2. K. Ramakrishna Murthy | 28. P. Surya Rao        |
| 3. R. Srinu              | 29. M. Srinivasa Rao    |
| 4. P. Simhachalam        | 30. Ch. Srinivasa Rao   |
| 5. Kalla Sankar Rao      | 31. V. Rama Rao         |
| 6. I. Parsuram           | 32. S. K. Khader        |
| 7. R. Satyanarayana      | 33. Y. Seetharam        |
| 8. G. Goureeswar Rao     | 34. R. Srinivasa Rao    |
| 9. K. Akkayya            | 35. K. Appa Rao         |
| 10. M. Jagan Mohan Rao   | 36. S. Appala Raju      |
| 11. B. Anand Kumar       | 37. S. K. Khader        |
| 12. K. Hari              | 38. S. Appalaswamy      |
| 13. S. Sreenu            | 39. K. Gangulu          |
| 14. D. Srinivasa Rao     | 40. B. Nageswar Rao     |
| 15. K. Krishna Jena      | 41. A. V. Krishna Rao   |
| 16. N. Srinivasa Rao     | 42. Khader Appala Paidi |
| 17. N. Pedduraju         | 43. D. Srinivasa Rao    |
| 18. S. Laxman Rao        | 44. D. Santhosh Kumar   |
| 19. B. Rajesh            | 45. B. Srinivasa Rao    |
| 20. B. Ramesh            |                         |
| 21. S. K. Yashanu        |                         |
| 22. M. Sreenu            |                         |
| 23. S. K. Rahemtulla     |                         |
| 24. P. Ramakrishna       |                         |
| 25. Y. Prasad            |                         |
| 26. S. Umamaeshwar Rao   |                         |

.... Applicants

And

And

1. Divisional Railway Manager (P),  
S.E. Railway, Waltair, Visakhapatnam  
District-530 001.

.... Respondent

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Counsel for the Applicants : Shri B. Ragunatha Rao

Counsel for the Respondent : Shri C. V. Malla Reddy, SC for Rlys

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CORAM:

THE HON'BLE JUSTICE SHRI M.G.CHAUDHARI : VICE-CHAIRMAN

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

(Oral Orders per Hon'ble Shri M.G.Chaudhari,  
Vice-Chairman).

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A large number of applicants for recruitment as Casual Labourers <sup>in pursuance of notice dated</sup> for a period of 119 days ~~invited on~~ 30-5-90 allege that the ~~list~~ of 80 selected candidates as prepared is illegal as they believe that most of the candidates selected were dis-qualified at the physical test and although the applicants had qualified thereon, they have been denied the selection. This is a mere vague grievance made. There is nothing stated as to which particular candidates among the selected candidates were dis-qualified at the Medical Test or the basis <sup>on which</sup> for such allegations <sup>is</sup> being made. Allegations are also made in general terms that candidates ~~candidates~~ & were not selected from Araku Sub-Division and sons of Railway employees have not been given preference. This <sup>arises from</sup> grievance can be, as it is carried out by the non-selection but that does not reveal any grievance which can be legally entertained. The proper course for the applicants was to file proper representation to the authority concerned viz., Divisional Railway Manager (P), S.E. Railway, Waltair, Visakhapatnam, pointing out the alleged irregularities in the selection. However, instead of representing their cases, the applicants merely sent telegrams to the Railway General Manager, Visakhapatnam, and rushed to the Tribunal to file


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O.A. The statement in para-7 of the O.A. that they have  
availed of all the remedies is not quite <sup>accurate</sup> accurate.

2. Shri C.V.Malla Reddy, standing counsel for the Respondents who appears on notice submits that it is <sup>even now</sup> ~~not~~ open to the applicants to file a representation to the concerned authority. We ~~agree~~ agree with that submission. Hence with leave to applicants, to file a representation to the appropriate authority, if so advised and with the <sup>expectation</sup> ~~explanation~~ that the concerned authority will look into the grievances of the applicants and dispose of the representation and communicate the decision thereon to the applicants as expeditiously as possible, after the representation is received, <sup>the OA is disposed of</sup>

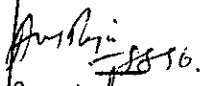
3. The O.A. is disposed-of. No order as to costs.

  
(H. RAJENDRA PRASAD)  
Member (A)

  
(M. G. CHAUDHARI)  
Vice-Chairman

Dated: 2nd August, 1996.  
Dictated in the Open Court.

avl/

  
Deputy Registrar (C)

0A 934/96

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(17)

To

1. The Divisional Railway Manager (P)  
S.C.Rly, Waltair, Visakhapatnam Dist- 1.
2. One copy to Mr. B.Raghunatha Rao, Advocate, CAT. Hyderabad.
3. One copy to Mr. C.V.Malla Reddy, SC for Rlys, CAT.Hyd.
4. One copy to Library, CAT.Hyd.
5. One spare copy.

pvm.

5-copies  
19/8/96

I COURT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE M.G. CHAUDHARI  
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

Dated: 2-8-1996

~~ORDER~~/JUDGMENT

M.A./R.A/C.A.No.

in

O.A.No. 595/96 934/96.

T.A.No. (W.P.)

Admitted and Interim Directions  
issued.

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm

केन्द्रीय प्रशासनिक अधिकरण  
Central Administrative Tribunal  
देश/DESPATCH  
16 AUG 1996  
हैदराबाद बेंच  
HYDERABAD BENCH